

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301
IB-359(ND)/2021

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd. Petitioner/Applicant
Vs.
Kay Jay Leasing Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 02.05.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Nikhil Mehndiratta, Adv.
For the Respondent : Mr. Vikas Dutta, Ms. Shivani Sharma, Advs.

ORDER

It is submitted by Ld. Counsel appearing for both the parties that the matter before the Hon'ble NCLAT in Company Appeal No. 175/2024 & 176/2024 are coming up for hearing on 28.05.2024.

It is submitted by the Ld. Counsel appearing for both the parties that the Hon'ble Appellate Authority vide order dated 15.04.2024 has observed that the Adjudicating Authority shall not pronounce the orders in this case as the matter has been heard finally, till the disposal of the appeal.

On 15.04.2024, the Hon'ble NCLAT passed the following order:-

“It is submitted by Ld. Counsel for the Appellant the petition under Section 7 is listed before the Ld. NCLT on 16.04.2024. The arguments are being heard in the said

petition. In case, the arguments have been concluded, the order be not passed till the next date of hearing before this Tribunal. Let the matter be listed before the regular bench on 22nd April, 2024.”

In view of the order passed by the Hon’ble NCLAT, matter adjourned **to 04.06.2024**.

In the meantime, the parties are directed to comply with the order dated 16.04.2024 and file written submissions.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)